

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1659/2023

(Arising out of impugned final judgment and order dated 23-09-2022 in CRLMWP No. 13439/2022 passed by the High Court of Judicature at Allahabad)

GOLDI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 17325/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 17327/2023 - EXEMPTION FROM FILING O.T.)

Date : 02-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Yadav Narender Singh, AOR
Mr. Ashutosh Yadav, Adv.
Mr. Mayank Kumar Singh, Adv.
Ms. Smita Singh Deo, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Sr. Adv, A.A.G.
Mr. Rajat Singh, AOR
Mr. Anurag Kishore, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Akshay Kumar, Adv.
Ms. Ananya Sahu, Adv.
Mr. Deepesh Singh, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Interim order granted by this Court shall continue to operate, until further orders.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)